

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 7

C.P. (IB)/143(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 01.07.2024

NAME OF THE PARTIES: **ANURADHA MUTHAPPA RAI V/s**
TUNGBHADRA SUGAR WORKS
LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Joshua D'souza, Advocate i/b Bulwark Solicitor appeared for the Petitioner.
2. Mr. Amardev J. Umiyal, Advocate appeared for the Respondent.
3. Bench asks the Learned Counsel for the Applicant that as to when they have notified the Corporate Debtor about the remaining 90% of the payment having become due and payable to them and as to whether any invoice was raised upon Corporate Debtor in relation thereto. He seeks time.
4. Learned Counsel for the Applicant shall be at liberty to place on record these facts by way of affidavit.
5. List this matter on **11.07.2024** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)